ITEM NO.9 Court 7 (Video Conferencing)

SECTION PIL-W

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1229/2021

HAFIZ NAUSHAD AHMAD AZMI

Petitioner(s)

**VERSUS** 

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.145017/2021-STAY APPLICATION and IA No.145018/2021-EXEMPTION FROM FILING O.T. and IA No.145020/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.146996/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.146992/2021-INTERVENTION/IMPLEADMENT)

Date: 03-12-2021 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE S. ABDUL NAZEER HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Sanjay R.Hegde, Sr.Adv.

Mr. Talha Abdul Rahman, AOR Mr. Harsh Vardhan Kediya, Adv.

Mr. Shaz Khan, Adv. Mr. Shahrukh Ali, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Application for exemption from filing official translation is allowed.

Application for impleadment to implead the applicants as respondent Nos.25 to 47 is allowed.

Issue notice returnable within six weeks.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the standing counsel, in addition.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER